

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13820/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in WP No. 2219/2021 passed by the High Court of Judicature at Bombay at Nagpur)

VARSHATAI

Petitioner(s)

VERSUS

DIVISIONAL COMMISSIONER AMRAVATI DIVISION & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.112351/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.112352/2021-EXEMPTION FROM FILING O.T. and IA No.112354/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Kunal Cheema, AOR
Mr. Satyajeetsingh V. Raghuwanshi, Adv.
Mr. Apoorv Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner, *inter alia* argued that the High Court has maintained the decision of the Municipal Council to paint the name of the Municipal Council in Marathi and Urdu for the reason that Urdu is the language mentioned in the VIIIth Schedule of the Constitution. It is contended that in that situation, all 22 languages should be on board, when the official language of the State is Marathi only.

Issue notice, returnable within four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)